

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 39 OF 2017 &
IA NOS. 94, 95 AND 187 OF 2017 & IA NO. 975 OF 2018**

Dated: 27th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Reliance Gas Transportation Infrastructure Ltd. ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Mr. Gaurav Mitra

Counsel for the Respondent(s) : Ms. Sonali Malhotra
Mr. Anant Bhardwaj

ORDER

On instructions, learned counsel for Respondent-Board submits that by 31.12.2019 the Board will try to take a decision with regard to declaration of capacity of the pipeline in question for the years from 2012-2013 to 2017-2018.

List the matter on **08.05.2018**.

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

ts/vg